

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4909
ANSWERED ON:26.08.2010
FRAUD LAND TRANSACTIONS
Ramasubbu Shri S.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Indian Oil Corporation (IOC) was duped recently by an individual by selling 166 acres of Bay of Bengal as land in Tamil Nadu to the tune of Rs.26 crore;
- (b) if so, the details thereof;
- (c) whether the IOC has taken any steps to probe the transactions and action against the cheater and to recover the losses incurred to the organization; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) to (d): Indian Oil Corporation Limited (IOC) has purchased approx. 102.93 acres of land from M/s Shri Ram Enterprises at Ennore in Tamil Nadu against public tender in 1999-2000 at a total amount of Rs. 5.05 crores on the basis of Single Valid offer against Public Tender. A total of 102.93 acres of land was purchased comprising of 77 sale deeds from M/s Shri Ram enterprises who was Power of Attorney (POA) holder for different pieces of land.

Some of land owners who have sold the land to IOC are disputing sale of land to IOC and have gone to Court. They have challenged the sale of land to IOC alleging that Shri R. Devadoss of M/s Shri Ram Enterprises have created forged POAs and illegally sold land to IOC without their consent, knowledge and permission. A total of 10 cases are pending in court and a police complaint has also been filed on 21.8.2008.